

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 91 - 92 of 2020**

**IN THE MATTER OF:**

**Ms. Pavithra & Anr.**

**...Appellants**

**Versus**

**Monitoring Committee & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Keshav Sharma, Mr. Gulshan Vardhan, Ms. Aditi Mishra and Ms. Khushboo Bhagat, Advocates**

**O R D E R**

**20.01.2020** Learned counsel for the Appellant prays for and is allowed to file proper petition for condonation of delay by 22<sup>nd</sup> January, 2020 stating therein that certified copies of all the order(s) having not been supplied to the Appellant(s).

Post the case 'for Admission (Fresh Case)' on **24<sup>th</sup> January, 2020**

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/sk/